

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A /O.A./ T.A./ 434 1989

Union of India vs Applicant (s).

B R Kothiyal Adv. for the
 Petitioner (s).

Versus

Kishan B Respondent (s).

B B Gogia Adv. for the
 Respondent (s).

SR NO.	DATE.	ORDERS.
		Stay & Open in And. (Copy in Saw)
02/11	RAID Read from Resp.	
5/12/89	Mr. B R Kothiyal not present. Mr. B B Gogia has filed sick note. Adjourned. The case be posted for admission.	
	<u>BBG</u> 5/12	<u>Office 6/1/90</u>
18/1	Common letter issued in case no OA/4221 ff Letter dt- 18/1/90.	<u>CB Sake</u> 18.01.90 Sd.
	RAID Read from Resp repm OA/4221 ff (28/1/90)	
2/3	Parties absent. no documents produced Adjourned on same stage to 6/1/90.	<u>CL</u>
6/4	Parties absent no documents produced Adjourned on same stage to 7/5/90.	<u>19/4/90 CL</u>

SR NO.	DATE.	ORDERS.
1990		
19/1	Today case is on Board blocks Registration '90 documents produced Enough advertisement given earlier. It is a fit case to close the light to file. Submitted for orders before Hon'ble members	
22/09/92	F.I.I	Ch
	A/08/92 M.B.B9	S/15/92
	Date informed to both advocate's clerks.	
	RSC 08/09/92	
<u>GAC/</u>		

OA) 434/91

(2)

Date	Office Report	ORDER
22-09-1992		<p>Court was adjourned as a mark of respect to late Ex-Chief Justice of India Shri M. Hidayatullah of India.</p> <p>Call on 3/11/1992.</p> <p><i>R.C. Bhatt</i> (R.C. Bhatt) Member (J)</p> <p><i>N.V. Krishnan</i> (N.V. Krishnan) Vice Chairman</p> <p>*AS.</p>

O.A. 434/89

(3)

DATE	OFFICE REPORT	ORDER
18.10.93		<p>This matter is disposed of by common judgment in O.A. 422/89 & Ors.</p> <p><i>re</i></p> <p>(M.R.Kolhatkar) Member(A)</p> <p>(R.C.Bhatt) Member(J)</p> <p>vtc.</p>

DATE OFFICE REPORT

ORDER